

NATIONAL COMPANY LAW TRIBUNAL  
MUMBAI BENCH, MUMBAI

T.C.P No.21/(MAH)/2015  
CA No.

CORAM:

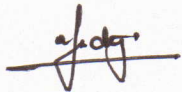


Present: SHRI M. K. SHRAWAT  
MEMBER (J)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF  
THE NATIONAL COMPANY LAW TRIBUNAL ON 27.10.2016

NAME OF THE PARTIES: Mr. Madhavlal Pittie

V/s.  
M/s. Bachhraj & Co. Pvt. Ltd.

SECTION OF THE COMPANIES ACT: 397/398 of the Companies Act 1956  
and 241/242 of the Companies Act, 2013.

S. No.	NAME	DESIGNATION	SIGNATURE
1.	Mr. Ashish Karmet Mr. Abhay Jodga Mr. Pradeep Mane 1/b. Crawford Beyley & Co	Advocate for <del>Advocate</del> the Petitioners	
2.	Mr. S. Mehta, 1/b M/s. Malin Ranchorda & Co	Advocate for Respondent No 1 to 4 & 6	
3.	Senior Counsel Mr. J.P. Sen also Adv. Anuja Ashyarkar 1/b M/s Federal and Rahmibant	Advocates for Respondent NO. 5	

MKS

**ORDER****C.P. No. 21/397-398/CLB/MB/MAH/2015**

1. Ld. Counsel for both the sides are present.
2. By consent of both the sides, matter is now listed for hearing on 15<sup>th</sup> December, 2016.  
Date duly communicated to both the sides.

Dated: 27.10.2016

sd/-

**Shri M.K. Shrawat**  
Member (Judicial)